

**GOVERNMENT OF KARNATAKA**



**KARNATAKA LOKAYUKTA**

NO:LOK/INQ/14-A/291/2012/ARE-1

Multi Storied Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560 001,  
Date: 22/11/2017

**RECOMMENDATION**

Sub:- Departmental inquiry against Sri Gurupadappa S/o. Veerappa Avati, Second Division Assistant, Office of the Block Education Officer, Basavanabagewadi Taluk, Vijayapura District – Reg.

Ref:- 1) Government order No. ಇಡಿ 344 ಎಲ್‌ಐಬಿ 2012, Bengaluru dated 23/6/2012

2) Nomination order No.LOK/INQ/14-A/291/2012, Bengaluru, dated 9/7/2012 of Hon'ble Upalokayukta-1, State of Karnataka, Bengaluru

3) Inquiry Report dated 18/11/2017 of Additional Registrar of Enquiries-1, Karnataka Lokayukta, Bengaluru

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The Government by its Order dated 23/6/2012 initiated the disciplinary proceedings against Sri Gurupadappa S/o. Veerappa Avati, Second Division Assistant, Office of the Block Education Officer, Basavanabagewadi Taluk, Vijayapura District (hereinafter referred to as Delinquent Government Official, for short as **'DGO'**) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.LOK/INQ/14-A/291/2012, Bengaluru, dated 9/7/2012 nominated Additional Registrar of Enquiries-3, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have

been committed by him. Subsequently, by Order No.LOK/INQ/14-A/2014 dated 14/3/2014, the Additional Registrar (Enquiries-1), Karnataka Lokayukta, Bengaluru was re-nominated as Inquiry Officer to conduct departmental inquiry against DGO.

3. The DGO Sri Gurupadappa Veerappa Avati was tried for the following charge:-

“That you, Sri Gurupadappa S/o. Veerappa Avati (hereinafter referred to as Delinquent Government Official, in short DGO), while working as SDA O/o. BEO, Basavanabagewadi, Bijapur demanded a bribe of Rs.2,000/- on 23/07/2005, 06/8/2005, 09/09/2005, 04/10/2005 and ultimately on 06/10/2005 you demanded and accepted a bribe of Rs.2,000/- from Complainant Sri Srishail S/o. Chandappa Sajja, Assistant Teacher R/o. Wadawadagi (B) in Basavana Bagwadi Taluk of Bijapur District for preparing the Bill for the remaining portion of the salary of the Complainant for the period in between 15/05/2001 and 21/10/2003 which period was ordered to be treated as on duty by DDPI Bijapur by the Order dated 14/07/2005, that is for doing an official act, and thereby you failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of a Government Servant and thus you are guilty of misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules, 1966.”

4. The Inquiry Officer (Additional Registrar of Enquiries-1) on proper appreciation of oral and documentary evidence has held that the Disciplinary Authority has proved the afore-stated charge against DGO Sri Gurupadappa S/o. Veerappa Avati.


5. On re-consideration of the evidence, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the inquiry report, the DGO is due to retire from service on 30/4/2020.

7. Having regard to the nature of charge (demand and acceptance of bribe) proved against DGO Sri Gurupadappa S/o. Veerappa Avati, it is hereby recommended to the Government to impose penalty of Compulsory Retirement from service on DGO Sri Gurupadappa S/o. Veerappa Avati, Second Division Assistant, Office of the Block Education Officer, Basavanabagewadi Taluk, Vijayapura District.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE N. ANANDA) 22/11  
Upalokayukta-1,  
State of Karnataka, Bengaluru.

